

1	2	3	4
Gujarat	205756	261656	316496
Maharashtra	200464	231731	252391
D and Nagar Haveli	252	330	377
Goa, Daman and Diu	14750	16062	16198
Western Region	421220	509779	585692
All India	2510272	2925278	3344344

Data Provisional

Export of Agricultural Products

2936.- SHRI AMARSINH RATHAWA : Will the Minister of COMMERCE be pleased to state :

(a) the target fixed for the export of agricultural products during the year 1984-85 ;

(b) the steps being taken to achieve the target ; and

(c) the programme of Government for increasing the export of agricultural products during the Seventh Plan Period ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) The target fixed for 1984-85 for agricultural exports is Rs. 2873 crores.

(b) and (c). An innovative strategy is being developed in consultation with the State Governments for increasing exportable surplus of agricultural commodities through a number of schemes. Incentives continue to be provided, on a selective basis, on the export of these products. New markets/products are also being identified through

participation in fairs and exhibitions and sponsoring of delegations/study teams. A constant monitoring is being done on export performance vis-a-vis targets and remedial measures, wherever necessary, are taken.

Lapsed Life Insurance Policies Lying in Branches of L.I.C. Offices in Delhi

2937. SHRI SATISH AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) the number of lapsed life insurance policies lying at each branch of LIC located in Delhi along with total amounts payable at each branch in respect of such lapsed policies as at the end of latest year for which such data are available ;

(b) in respect of LIC branch at Delhi which has largest number of lapsed policies/largest amount payable against lapsed policies, the names and addresses of first hundred client to whom such money is payable in respect of lapsed life insurance policies along with amount payable in each case till date and name/address of life insured and nominee ; and

(c) In respect of each lapsed policy mentioned in (b) above, the date since when

amounts have been due in each case and action the insured or their nominees should take to receive payments of money payable by LIC ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). When the premium due under a life insurance policy is not paid within the specific days of grace, the policy lapses. However, section 113 of the Insurance Act, 1938, provides that if all the premiums under a policy have been paid for at least three consecutive years, it shall acquire a guaranteed surrender value. The section further provides that such a policy shall not lapse by reason of the non-payment of further premiums but shall be kept alive to the extent of the paid-up sum assured.

It is presumed that information is required in respect of maturity claims under life insurance policies of the Delhi Division which have become paid-up policies on account of non-payment of further premiums. On 31st March, 1983, there were 1,792 such claims for Rs. 43 lakhs pending in the Delhi Divisional Office. Further details of the claims are not available and the time and effort involved in collecting the information sought in the question from the records of the individual policies would be incommensurate with the result to be achieved.

Pending claims broadly fall in two categories, namely, claims in the course of being processed at the operating offices and claims pending for requirements from the claimants. The main cause of pendency in the second category is non-submission of policy documents and discharge forms.

In the case of claims falling in the first category, administrative action is taken by the LIC to expedite their settlement. In respect of claims falling in the second category, it is primarily for the claimants to furnish various documents and particulars which are required before the claims can be settled. For completing the requirements, they may seek the assistance of the LIC offices, if necessary.

Value and Quantity of Edible Oils Imported

2939. SHRI NAVIN RAVANI : Will

the Minister of COMMERCE be pleased to state :

(a) the quantity and value of edible oil imported during the year 1983-84 and the country of import ;

(b) the quantity imported through State Trading Corporation and private traders ;

(c) the particulars of the private traders who are engaged in the edible oil import trade ; and

(d) how they are utilising the imported oil ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) to (d). The State Trading Corporation as canalising agency is reported to have imported edible oil to the extent of 14.09 lakh/MT (Prov.) valued at Rs. 855.00 crores (Prov.) during the year 1983-84. The imports of edible oils are normally made from USA, Brazil, Europe, Canada, Malaysia and Indonesia. Statistics of imports and its utilisation on private account are not maintained.

Alleged Diversion of Money Earmarked for Assistance of Sick Units for Construction of Hotels in West Bengal

2940. SHRI AJIT BAG : Will the Minister of FINANCE be pleased to state :

(a) the particulars of the industrial concerns in West Bengal currently under the administrative control of IRCI ;

(b) whether it has been alleged that in some cases, money earmarked for assistance to sick units, has been diverted by the IRCI for construction of four-star or five-star hotel ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) In terms of the provisions of the Industries (Development and Regulation) Act, 1951, Industrial